

The Government has taken a number of steps for revival of industrial sickness which, inter-alia, include guidelines of Reserve Bank of India for Banks, amalgamation of sick units with healthy units, setting up of Board of Industrial and Financial Reconstruction under Sick industrial Companies (Special Provisions) Act, National Renewal Fund, National Equity fund, etc.

[English]

#### Cable Theft in CCI

560. DR. LAXMINARAYAN PANDEY : Will the Minister of INDUSTRY be pleased to state:

(a) whether an incident of theft of cable worth Rs. 5 lakhs has occurred in Nayagaon (Madhya Pradesh) unit of Cement Corporation of India in the first week of October, 1997;

(b) if so, the details thereof;

(c) whether such incidents of theft of cable and other items have occurred earlier also; and

(d) if so, the details thereof and the steps taken by the Government to check such incidents?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) An incident of theft of cable took place at Nayagaon Cement Factory in the night of 2/3rd October, 97. Copper conductor power cable of about 50 Mtrs. length, worth around Rs. 1.05 lakhs was stolen. The insulation material of the stolen cable has since been recovered by the police.

(c) : Yes, Sir.

(d) The details for Nayagaon unit for the last few years are as follows:—

1993-94	—	Theft of items worth Rs. 56,000 took place.
1994-95	—	Theft of items worth Rs. 29,000 took place.
1995-96	—	Nil.
1996-97	—	Nil.
1997-98	—	as at (a) above.

In all cases of theft immediately FIR was lodged with police. In addition, necessary remedial measures including strengthening the security in the theft prone area, improving lighting etc. were taken to avoid occurrence of such incidents. Items worth Rs. 20,000 were recovered against the theft which took place in 1993-94.

#### Gazitiland Disaster

561. SHRI BASUDEB ACHARIA : Will the Minister of COAL be pleased to state:

(a) whether the enquiry committee which was constituted to enquire into Gazitiland mines disaster has submitted its report;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) No, Sir.

(b) and (c) Do not arise in view of (a).

#### Nationalisation of Pahargora Coal Mines

562. SHRI HARADHAN ROY : Will the Minister of COAL be pleased to state:

(a) whether any representations have been received by the Government for Nationalisation of Pahargora Coal Mine at Salanpur in Burdwan District of West Bengal;

(b) if so, details thereof;

(c) whether any action has been taken in the matter;

(d) if so, details thereof; and

(e) if not, reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) No, Sir.

(b) to (e) Do not arise in view of answer given to para (a) of the question.

[Translation]

#### Supply of Coal for Domestic Use

563. SHRI HANSRAJ AHIR : Will the Minister of COAL be pleased to state:

(a) whether coal is provided to the labourers working in Western Coal Fields Limited of Coal India Limited for domestic purposes;

(b) if so, whether the Government have received any reports that most of the labourers sell this coal to the coal trader;

(c) if so, whether the Government have conducted any enquiry in this regard;

(d) if so, the details thereof;

(e) whether instead of this coal L.P.G. connection are likely to be provided to the labourers; and